

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 93 OF 2020

Alex J. Fernandes

..... Petitioner

V e r s u s

The Chief Secretary, State of Goa & Ors.

..... Respondents

Mr. Rohit Bras De Sa, Advocate for the Petitioner.

Mr. Sagar Dhargalkar, Additional Government Advocate for the Respondent nos. 1, 2 and 4 to 11.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 17th July, 2020

P.C.

1. Heard Mr. Rohit Bras De Sa, the learned Counsel for the petitioner.
2. Issue notice to the respondents returnable on 21st July, 2020.
3. Mr. Sagar Dhargalkar, learned Additional Government Advocate, waives service on behalf of respondent nos.1, 2 and 4 to 11.

4. In addition to the usual mode of service, private service is also permitted.

5. We request the Member Secretary of the Goa Coastal Zone Management Authority (GCZMA) to depute some official to visit the site in question, so that, the GCZMA is in a position to state before us whether the activity going on at the site is a permissible activity backed with necessary permissions or not. We further make it clear that any activity, if going on at the site, shall be subject to the further orders to be made in this petition and, the respondent, who is alleged to be undertaking such activities, will not claim any equities therefore.

M. S. JAWALKAR

M. S. SONAK, J.

arp/*